

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO – 5063
ANSWERED ON 02.04.2025

SPENDING OF REVENUE GENERATING FROM MINING ACTIVITIES

5063. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of MINES be pleased to state:

- (a) whether the Government has spent any percentage of the revenue generated from mining in tribal areas, particularly in Odisha and Jharkhand, on the welfare of local tribal communities; and
- (b) if so, the details thereof along with the percentage of the revenue allocated for this purpose?

ANSWER

THE MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

(a) & (b): The Section 9B of Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 provides for establishment of District Mineral Foundation in every district in the country affected by mining related operations. The development and welfare projects/programs undertaken under DMF benefits the people and areas affected by mining activities. This also includes tribal communities residing in such areas. As on today, a total of 645 DMFs have been established in 23 States across the country.

The DMF is funded by statutory contributions from holders of mining lease and the funds accrued under DMF is spent by the concerned DMF as per the rules framed by the relevant State Governments. The rate of contribution in DMF is 10% of royalty for auctioned mines and 30% of royalty for non-auctioned mines. As per information received from State Government of Odisha and Jharkhand, the details of fund collected and spent on various welfare/development activities, including the welfare of tribal communities, under DMF are given below:

State	Collection (in Cr.)	Amount Allocated (in Cr.)	Amount Spent (in Cr.)
Odisha	30562.89	26975.72	17235.25
Jharkhand	13791.40	10355.41	6679.39
